

DIVISION BENCH
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1634(KB)2018
IA(I.B.C)/1034(KB)2024, IA(I.B.C)/1024(KB)2024,
IA(I.B.C)/694(KB)2021, IA(I.B.C)/1986(KB)2023,
IA(I.B.C)/408(KB)2020, IVN.P (IBC)/4(KB)2024,
IA(I.B.C)/847(KB)2021, IA(I.B.C)/850(KB)2021,
IA(I.B.C)/380(KB)2021, IA(I.B.C)/1424(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY 2024

IN THE MATTER OF	ALLIANCE BROADBAND SERVICES PVT.LTD. VS MANTHAN BROADBAND SERVICES PVT. LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv.] For the Financial Creditor
Ms. Swapna Choubey, Adv.]
Mr. Kanishka Kejriwal, Adv.]
Ms. Ashika Daga, Adv.]
Mr. Aayush Lakhotia, Adv.]

Mr. Mainak Bose, Adv.] For the Applicant/Suspended Board
Ms. Urmila Chakraborty, Adv.]
Mr. S. Singha Sen, Adv.]
Mr. Dhruv Surana, Adv.]

Mr. V. Sibbal, Sr. Adv.] For the Liquidator
Ms. Manju Bhuteria, Adv.]
Mr. Rahul Auddy, Adv.]
Mr. Aditya Gooptu, Adv.]

Mr. Jatinder Singh Dhatt, Adv.] For Sony Pictures

Mr. Avijit Tewari, Adv.] For the Provident Fund Authority in
] IA(I.B.C)/1424(KB)2020

Mr. Kartik Bhalla, Adv.] For CISCO

ORDER

1. Learned Senior Counsel/Counsel for the parties present.

2. **IA(I.B.C)/1034(KB)2024 and IA(I.B.C)/847(KB)2021:**
 - a. Rejoinder affidavit, if any, be filed within a period of three days.
 - b. List these matters on **6th August, 2024 at 12 p.m.**
3. **IA(I.B.C)/1024(KB)2024 and IA(I.B.C)/1986(KB)2023:**
 - a. Reply affidavit be filed in IA(I.B.C)/1024(KB)2024 and IA(I.B.C)/1986(KB)2023 within a period of two weeks.
 - b. This Tribunal permits Sony to be impleaded in IA(I.B.C)/1024(KB)2024, being a necessary party, for the relief granted would affect Sony directly. Let necessary corrections be carried out.
 - c. Reply affidavit be also filed by Sony within a period of two weeks.
 - d. List these matters on **6th August, 2024 at 12 p.m.**
 - e. Parties are requested to file written notes of arguments or convenience note before the next date of hearing.
 - f. Learned Counsel appearing for CISCO submits that there should be no further distribution till the next date of hearing. Learned Counsel on behalf of the Liquidator, however, submits that the distribution has already done.
4. **IA(I.B.C)/408(KB)2020, IA(I.B.C)/380(KB)2021, IVN.P (IBC)/4(KB)2024, IA(I.B.C)/694(KB)2021, IA(I.B.C)/850(KB)2021 and IA(I.B.C)/1424(KB)2020:**
 - a. List these matters on **6th August, 2024 at 12 p.m.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)